

ITEM NO.12

Court 1 (Video Conferencing)

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1285/2021  
(Arising out of impugned final judgment and order dated 14-12-2020  
in OPC No. 1872/2020 passed by the High Court Of Kerala At  
Ernakulam)

K. LALITHA

Petitioner(s)

VERSUS

THE CHIEF ELECTION COMMISSIONER & ORS. Respondent(s)  
(IA No.8768/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT  
and IA No.8769/2021-EXEMPTION FROM FILING O.T. )

WITH

SLP(C) No. 1359/2021 (XI-A)

( IA No.9349/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.9351/2021-EXEMPTION FROM FILING O.T. )

Date : 01-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Abid Ali Beeran P, AOR  
Mr. Sarath S. Janardanan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard.

The special leave petitions are dismissed.

Pending application(s), if any, shall also stand disposed  
of.

(MADHU BALA)  
AR-CUM-PS

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR